

Supreme Court - Daily Orders

Sachin Jain vs Union Of India on 5 June, 2020

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ITEM NO.1

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No.49119/2020 in WRIT PETITION (CIVIL) Diary No(s). 10918/2020

SACHIN JAIN

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(ONLY IA No. 49119/2020 EARLY/URGENT HEARING APPLICATION TO BE LISTED and with applications for intervention)

Date : 05-06-2020 The application was called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Petitioner-in-person

For Respondent(s)/
Applicant(s)

Mr. Mihir Desai, Sr. Adv.
Mr. Irshaan Kakkar, Adv.
Ms. Nupur Kumar, AOR

Mr. Harish Salve, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Parul Shukla, Adv.
Mr. E. C. Agrawala, AOR

Mr. Tushar Mehta, Ld. SG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Raj Bahadur, Adv.
Mr. Gurmeet Singh Makker, AOR

Applicant-in-Person

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel appearing for the parties and Signature Not Verified perused the instant application for early/urgent hearing. Digitally signed by SANJAY KUMAR Date: 2020.06.05 15:39:01 IST Reason:

The instant applications for intervention are allowed. List the main matter after two weeks for final hearing.

In the meantime, as prayed for, the respondent and all the intervenors are allowed to file their respective reply affidavits.

I.A. No.49119/2020 for early/urgent hearing stands disposed of accordingly.

(SANJAY KUMAR-II) (INDU KUMARI POKHRIYAL) ASTT. REGISTRAR-cum-PS ASSISTANT REGISTRAR